

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 296/2002

IN

CP 286/2002

IN

OA 1634/2001

New Delhi this the 13th day of January, 2003

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J).

Hon'ble Mr. Govindan S. Tampi, Member (A).

R.N. Goel

....

Applicant.

Versus

Govt. of NCT Delhi & Ors.

....

Respondents.

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

We have seen the averments made by the applicant in RA 296 of 2002 in CP 286 of 2002 in OA 1634/2001.

2. We are unable to agree with the contention of the learned counsel for the review applicant that there is any error apparent on the face of the record in Tribunal's order dated 26.8.2002 to justify the RA being allowed, having regard to the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47 Rule 1 CPC. RA 296/2002 is accordingly rejected.

(Govindan S. Tampi)
Member (A)

SRD

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)